

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

CP (IB) No. 137/Chd/Pb/2022

IN THE MATTER OF:

Navilan Merchants Pvt. Ltd.

...Petitioner-Financial Creditor

Versus

Aeropolis Infrastructure Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 09.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Ishita Mehta, proxy counsel for Mr. Vibhor Garg and Mr. Satyaveer Singh, Advocates.

For the Respondent : Mr. Mast Ram Chechi, PCS.

ORDER

Compliance of the last order dated 04.04.2024 has not been made by the learned counsel for the petitioner. Last opportunity is granted to the learned counsel for the petitioner, failing which the petition will be dismissed. Let the same be done within one week.

In the meantime, the learned counsels for both the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copy with each other.

List on 20.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 09, 2024
Mukta